

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-  
02 (WEST), TIS HAZARI COURT, DELHI**

**SUIT NO.        /2020**

Ms. Kanchan Kapoor

Plaintiff

Versus

Sh. Ravinder Kohli

Defendant

**THROUGH CISCO WEBEX VIDEO CONFERENCING**

Date:15/10/2020

Present:- Ms. Geeta Dhingra, counsel for plaintiff.

Heard on consideration. Let an affidavit be filed by the plaintiff disclosing the E-mail address and Whatsapp Mobile number of the defendants within a week from today electronically.

After filing of the affidavit let summons of suit and notice of interim application u/o XXXIX R.1 & 2 CPC be issued upon the defendants through Whatsapp and E-mail.

Ahlmad to report before the next date of hearing.

Plaintiff is at liberty to effect the service upon the defendants through Speed Post, Courier, etc. and an affidavit of service be filed at least three days in advance of the next date of hearing by the plaintiff.

Put up for report/further proceedings on 18/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal  
C.J-02, West, THC, Delhi  
dt.15/10/2020